

REVIEW PETITION NO. 09/2002
IN
ORIGINAL APPLICATION NO. 601/2001

12.8.2002

The applicant has filed this review application seeking clarification in regard to the operative part of the judgment dated 23rd January, 2002 in OA No.601/2001. It was directed in the judgment that the arrears shall be payable from the date of the review DPC. The applicant has pointed out in the review petition that since he had retired on 31.12.2001 and the order of the judgment is dated 23rd January, 2002, even if a review DPC were to be held he would not get any arrears.

Notice be issued to both the parties returnable by 18.9.2002.

S. Shastri
(SMT. S. SHASTRY)
MEMBER (A)

B. Dikshit
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VICE CHAIRMAN

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